

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION No. 5555  
TO BE ANSWERED ON 02.04.2018**

**Central University**

**5555. DR. ANUPAM HAZRA:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Ministry and University Grants Commission (UGC) have got any legal power to take action on the basis of financial and administrative irregularities and illegalities of Central University authorities detected/reported by auditing authority Member of Court of the Central Universities;
- (b) if so, the details thereof and the number of cases detected during 2014-16; and
- (c) the steps taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(Dr. SATYA PAL SINGH)**

(a) to (c): The Central Universities are autonomous bodies established by the respective Acts of the Parliament and are governed by their Acts and Statutes and Ordinances framed thereunder. Whenever any complaint regarding mismanagement/irregularities is received, it is forwarded to the concerned Central University for appropriate action at its end. In case any report of financial and administrative irregularities of the Central University is supported by concrete evidence and the reply of the University is not found satisfactory, then depending upon the facts of the case, a Fact Finding Inquiry Committee is constituted and action is taken accordingly.

\*\*\*\*\*